

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 48/82-ALC4/2009 MEETING DATE : 23.02.2010

The Meeting No.48/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 23.02.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No. B-470	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No. 48/10	File No. 01/83/050/00646/AM08 File No. 01/83/050/01077/AM07
Meeting Date 23.02.2010	RAF No. 03/95/040/00281/AM08 RAF No. 03/95/040/01183/AM07
Adv. Lic. No. 0310433842 dated 25.06.2007 Adv. Lic. No. 0310413968 dated 29.12.2006	
Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.	

Case No. B-471	M/S J.S. Chemicals
Norms Committee Meeting No. 48/10	File No. 01/82/050/01179/AM09
Meeting Date 23.02.2010	RAF No. 52/24/040/00019/AM09
Adv. Lic. No. 5210024577 dated 21.10.2008	
Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.	

Case No. A-218	M/S BDR Pharma International Pvt. Ltd.			
Norms Committee Meeting No. 48/10	File No. 01/82/162/01037/AM10			
Meeting Date 23.02.2010	RAF No. 03/94/040/00509/AM07			
Adv. Lic. No. 0310396799 dated 28.08.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin	1 Kg.	1.	(4R-Cis)-1,1-Dimethyl Ethyl-6-Cyanomethyl-2,	1.00 kg

Calcium		Dimethyl 1,3-Dioxane-4-Acetane	
RA concerned may take further necessary action as per above decision of NC.			

Case No. A-219	M/S Cipla Ltd.			
Norms Committee Meeting No. 48/10	File No. 01/82/162/01038/AM10			
Meeting Date 23.02.2010	RAF No. 03/94/040/00072/AM09			
Adv. Lic. No. 0310469561 dated 25.04.2008				
Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 21.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Etoposide	1 Kg.	1.	4-Dimethyl Epipodophyllotoxin	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-220	M/S Gitanjali Chemicals Pvt. Ltd.
Norms Committee Meeting No. 48/10	File No. 01/82/162/01033/AM10
Meeting Date 23.02.2010	RAF No. 03/94/040/01276/AM09
Adv. Lic. No. 0310465769 dated 19.03.2008	
Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.	

Case No. A-221	M/S KDL Biotech Ltd.
Norms Committee Meeting No. 48/10	File No. 01/82/162/01039/AM10
Meeting Date 23.02.2010	RAF No. 03/94/040/00007/AM07
Adv. Lic. No. 0310385508 dated 20.06.2006	
Committee considered case as per agenda and observed that there is no details of import and export items in the application. It was, therefore, decided to examine the case on file.	

Case No. A-222	M/S Biostadt India Ltd.
Norms Committee Meeting No. 48/10	File No. 01/82/162/01034/AM10
Meeting Date 23.02.2010	RAF No. 03/94/040/00259/AM09
Adv. Lic. No. 0310473370 dated 05.06.2008	
Committee considered case as per agenda and decided to call for NOC/comments from Ministry of Environment and Forests. The case will be treated as closed till the NOC/comments are received from Ministry of E&F.	

Case No. A-223	M/S Cipla Ltd.			
Norms Committee Meeting No. 48/10	File No. 01/82/162/01035/AM10			

Meeting Date 23.02.2010			RAF No. 03/94/040/01218/AM08	
Adv. Lic. No. 0310463174 dated 28.02.2008				
Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 07.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	(1'R',2'S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-oxathiolane-2R-carboxylate/CME Compound	2.19 kg
RA concerned may take further necessary action as per above decision of NC.				

1	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:23.03.2010
	Decision :Committee considered case as per agenda and observed that the reply received form the firm has been forwarded to Department of C&PC for examination and comments. It was decoded to examine the case on file with reference to sensitiveness of import item. Accordingly, case was deferred for 23.03.2010.			

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Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/154/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Perindopril	1 Kg.	1.	Octahydro indole-2-carboxylic acid	1.00 kg
Erbumine		2.	L-norvaline	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:23.03.2010
	Decision :Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:2/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00115/AM10/	RLA File :05/24/040/00091/AM10/	Lic.No/Date:0510241724 19.05.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Shikimid Acid	4.25 kg
		2.	2,2 Dimethoxy Propane	0.043 kg
		3.	Toluene	5.73 kg
		4.	Triethylamine	3.32 kg
		5.	Methylene Chloride	13.52 kg
		6.	Acetone	6.58 kg
		7.	Methanol	2.41 kg
		8.	Dimethyl Formamide	1.57 kg
		9.	3-Pentanone	14.239 kg
		10.	Triflic Acid	0.204 kg
		11.	Cyclohexane	6.86 kg
		12.	Triethyl Silane	3.00 kg
		13.	Triphenyl Phosphine	7.703 kg
		14.	Activated Carbon	0.100 kg
		15.	Tetrahydrofuran	2.77 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009	Defer Date:23.03.2010
Decision :Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:14/21/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
HQ File :01/82/050/00441/AM10/	RLA File :22/24/040/00012/AM10/	Lic.No/Date:2210009104 15.07.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:5/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00462/AM10/	RLA File :22/24/040/00016/AM10/	Lic.No/Date:2210009103 15.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

9	Case No.:54/48/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01117/AM10/	RLA File :03/95/040/00254/AM10/	Lic.No/Date:0310530172 22.07.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

10	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119	Defer

		22.07.2009	Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

13	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:32/48/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01095/AM10/	RLA File :03/95/040/00312/AM10/	Lic.No/Date:0310534937 24.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/10 meeting held on 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
		3.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
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	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

16	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

17	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:8/36/82-ALC4/2009	Party Name:SURYA MEDICARE LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00733/AM10/	RLA File :22/24/040/00022/AM10/	Lic.No/Date:2210009214 27.08.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:23.03.2010
	Decision :Committee decided to defer case for 23.03.2010 for reply form firm.			

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Case No.:10/24/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 12.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 Kg.	1.	1,2,3-Triacetoxy-5-Deoxy-Ribose	1.11 kg
		2.	5-Fluorocytosine	0.553 kg
		3.	N-Pentylchloroformate	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

23	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

24	Case No.:19/24/82-ALC4/2009		Party Name:PANACEA BIOTEC LTD.,		Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/		RLA File :05/24/040/00299/AM10/		Lic.No/Date:0510248628 28.08.2009	Defer

Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Bio-technology.			Date:23.03.2010
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25	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

26	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

27	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

28	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

30	Case No.:11/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/00736/AM10/	RLA File :22/24/040/00026/AM10/	Lic.No/Date:2210009216	

09.09.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

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Case No.:10/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00735/AM10/	RLA File :22/24/040/00024/AM10/	Lic.No/Date:2210009249 10.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
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HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

36	Case No.:7/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/00549/AM10/	RLA File :03/95/040/00362/AM10/	Lic.No/Date:0310537610 14.09.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/168/2009-PI-(Norms) dated 11.02.2010 and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sterile Ceftriaxone Sodium-(Non-Infringing)		1.	Ethyl Acetate	2.181 kg
		2.	Methylene Chloride	2.00 kg
		3.	Sodium Hydrosulphite	0.0049 kg
		4.	7 ACA	0.668 kg
		5.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.360 kg
		6	Boron Trifluoride Gas	0.611 kg
		7.	Acetonitrile	2.60 kg
		8.	Acetone	11.50 kg
		9.	Activated Carbon	0.100 kg
		10.	Tetra Hydrofuran	1.23 kg
		11	Formic Acid	3.158 kg

		12.	Hexamethyl Disilazane	0.54 kg
		13.	Triethylamine	0.514 kg
		14.	Phasphorous Pentachloride	0.474 kg
		15.	Isopropyl Alcohol	0.400 kg
		16.	Thiourea	0.180 kg
		17.	Trimethyl Chlorosilane	0.079 kg
		18.	Sodium 2-Ethyl Hexanoate	0.684 kg
		19.	4-Bromo-2-Methoxyimino-3-Oxo Butyric Acid (Bromic Acid)	0.485 kg
		20.	Relevant Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for reply from firm.			

38

Case No.:3/28/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/00563/AM10/	RLA File :34/24/040/00082/AM10/	Lic.No/Date:3410025128 18.09.2009		
Decision : Committee considered case as per agenda and taking 95% yield and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Chloro 4 Methyl Sulfonyl Benzoic Acid	1 Kg.	1.	Calcium Acetate	As applied
		2.	Cobalt-II-Acetate-4-Hydrate	As applied
		3.	Manganese-II-Acetate	As applied
		4.	2-Chl-4-methylsulfonyltoluene	0.92 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:23.03.2010

Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.

40	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

43	Case No.:69/48/82-ALC4/2009	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01132/AM10/	RLA File :03/94/040/00450/AM10/	Lic.No/Date:0310539253 24.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

44	Case No.:6/34/82-ALC4/2009	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00651/AM10/	RLA File :50/24/040/00004/AM10/	Lic.No/Date:5010000149 25.09.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

45	Case No.:51/48/82-ALC4/2009	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01114/AM10/	RLA File :03/95/040/00416/AM10/	Lic.No/Date:0310539888 30.09.2009	Defer

Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				Date:23.03.2010
46	Case No.:1/30/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/00602/AM10/	RLA File :05/24/040/00330/AM10/	Lic.No/Date:0510250359 06.10.2009	
	Decision :Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			
47	Case No.:8/30/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00609/AM10/	RLA File :03/94/040/00577/AM10/	Lic.No/Date:0310541231 09.10.2009	Defer Date:23.03.2010
	Decision :Committee decided to call the firm for personal hearing along with a declaration declaring that 1,1,1,2, Tetrafluoroethane (HFA 134A Propellant) is not a ODS gas. Accordingly, case was deferred for 23.03.2010.			
48	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			
49	Case No.:47/39/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/83/050/00754/AM10/	RLA File :52/24/040/00016/AM10/	Lic.No/Date:5210028576 13.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Bio-technology.			
50	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Bio-technology.			
51	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred

	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:23.03.2010									
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Bio-technology.												
52	Case No.:5/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved									
	HQ File :01/82/050/00619/AM10/	RLA File :09/71/040/00080/AM10/	Lic.No/Date:0910039588 14.10.2009										
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per SION A-1284 or as applied by firm whichever is lower. RA concerned may take further necessary action as per above decision of NC.												
53	Case No.:3/32/82-ALC4/2009	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred									
	HQ File :01/82/050/00617/AM10/	RLA File :08/24/040/00176/AM10/	Lic.No/Date:0810083625 15.10.2009	Defer Date:23.03.2010									
	Decision :Committee considered case as per agenda and observed that the import and export are chemically same. It was, therefore, decided to call for copy of shipping bills and bills of entries from the firm as already decided in other four case of the firm on file. Accordingly, case was deferred for 23.02.2010.												
54	Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred									
	HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009	Defer Date:23.03.2010									
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.												
55	Case No.:40/48/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved									
	HQ File :01/82/050/01103/AM10/	RLA File :03/95/040/00445/AM10/	Lic.No/Date:0310541786 23.10.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PC Division vide their O.M. No.46011/20/2008-PC.II dated 23.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propylene</td><td>1 MT.</td><td>1.</td><td>Naphtha</td><td>1.2359 MT</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Propylene	1 MT.	1.	Naphtha
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed									
Propylene	1 MT.	1.	Naphtha	1.2359 MT									

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:52/48/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01115/AM10/	RLA File :03/94/040/00538/AM10/	Lic.No/Date:0310541878 23.10.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				

57	Case No.:9/32/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00623/AM10/	RLA File :03/94/040/00580/AM10/	Lic.No/Date:0310541570 23.10.2009	Defer Date:23.03.2010
Decision : Committee decided to call the firm for personal hearing along with a declaration declaring that 1,1,1,2, Tetrafluoroethane (HFA 134A Propellant) is not a ODS gas. Accordingly, case was deferred for 23.03.2010.				

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Case No.:36/48/82-ALC4/2009	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01099/AM10/	RLA File :03/94/040/00614/AM10/	Lic.No/Date:0310543005 28.10.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperazine Adipate BP/USP	1 Kg.	1.	Diethyl diamine Piperazine	0.380 kg
		2.	Adipic Acid	0.675 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:35/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01098/AM10/	RLA File :03/94/040/00129/AM10/	Lic.No/Date:0310543281 29.10.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				

60	Case No.:64/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
			Lic.No/Date:0310543282	

HQ File :01/82/050/01127/AM10/

RLA File :03/94/040/00629/AM10/

29.10.2009

~~Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-~~

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 1.00 kg	1.	Sulfamethazine USP	202 gm/pack
		2.	Trimethoprim USP	40.4 gm/pack

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:18/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00663/AM10/	RLA File :34/24/040/00120/AM10/	Lic.No/Date:3410025485 30.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

62	Case No.:19/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00664/AM10/	RLA File :34/24/040/00118/AM10/	Lic.No/Date:3410025488 30.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

63	Case No.:21/34/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00666/AM10/	RLA File :03/94/040/00612/AM10/	Lic.No/Date:0310543424 30.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

64	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:65/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01128/AM10/	RLA File :03/94/040/00634/AM10/	Lic.No/Date:0310543537 30.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2009-PI-(Norms) dated 11.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fipronil 9.7% w/v 3x0.67 ml	1 ml	1.	Fipronil	97.97 mg
Fipronil 9.7% w/v 3x1.34 ml	1 ml	1.	Fipronil	97.97 mg
Fipronil Spray 0.25% w/v 100 ml	100 ml	1.	Fipronil	0.2525 gm
Fipronil Spray 0.25% w/v, 250 ml	250 ml	1.	Fipronil	0.63125 gm
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:44/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01107/AM10/	RLA File :03/94/040/00475/AM10/	Lic.No/Date:0310543630 03.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

67	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

68	Case No.:26/34/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00671/AM10/	RLA File :52/24/040/00017/AM10/	Lic.No/Date:5210028666 04.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:33/48/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
HQ File :01/82/050/01096/AM10/	RLA File :03/94/040/00632/AM10/	Lic.No/Date:0310543856 04.11.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 11.12.2007 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hydrochloride BP	1 kg	1.	M-Chloropropiophenone	0.85 kg
		2.	Methylene Chloride/MDC/Methylene Dichloride	2.00 kg
		3.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

70	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				

71	Case No.:29/34/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved																								
	HQ File :01/82/050/00674/AM10/	RLA File :05/24/040/00352/AM10/	Lic.No/Date:0510251928 05.11.2009																									
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI (Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																												
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Amoxycillin Trihydrate 500 mg & Clavulanate Potassium + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet</td><td rowspan="3">1No..</td><td>1.</td><td>Amoxycillin Trihydrate (OR)</td><td>255 mg/tablet</td></tr> <tr> <td></td><td>Its raw materials as per revised SION A-57</td><td></td></tr> <tr> <td>2.</td><td>Potassium Lavulanate + Microcrystalline Cellulose (1:1)</td><td>303.45 mg/tablet</td></tr> <tr> <td rowspan="2">Amoxycillin Trihydrate 500 mg + Potassium</td><td rowspan="2">1 No.</td><td>1.</td><td>Amoxycillin Trihydrate (OR)</td><td>510 mg/tablet</td></tr> <tr> <td></td><td>Its raw materials as per revised SION A-57</td><td></td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Amoxycillin Trihydrate 500 mg & Clavulanate Potassium + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet	1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet		Its raw materials as per revised SION A-57		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet	Amoxycillin Trihydrate 500 mg + Potassium	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet		Its raw materials as per revised SION A-57	
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Amoxycillin Trihydrate 500 mg & Clavulanate Potassium + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet	1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet																								
			Its raw materials as per revised SION A-57																									
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet																								
Amoxycillin Trihydrate 500 mg + Potassium	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet																								
			Its raw materials as per revised SION A-57																									

Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 750 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	765 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:31/34/82-ALC4/2009	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00676/AM10/	RLA File :03/95/040/00096/AM10/	Lic.No/Date:0310544100 05.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

73	Case No.:32/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00677/AM10/	RLA File :03/95/040/00286/AM10/	Lic.No/Date:0310544168 05.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC, PC Div..			

74	Case No.:33/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00678/AM10/	RLA File :03/95/040/00285/AM10/	Lic.No/Date:0310544171 05.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC, PC Div..			

75	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
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HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:44/34/82-ALC4/2009	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00689/AM10/	RLA File :03/94/040/00556/AM10/	Lic.No/Date:0310544608 09.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

78	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

79	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

80	Case No.:39/48/82-ALC4/2009	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01102/AM10/	RLA File :03/95/040/00475/AM10/	Lic.No/Date:0310544816 10.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:63/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved										
	HQ File :01/82/050/01126/AM10/	RLA File :03/94/040/00668/AM10/	Lic.No/Date:0310545021 12.11.2009											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td colspan="5"></td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										

Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:6/36/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00731/AM10/	RLA File :05/24/040/00363/AM10/	Lic.No/Date:0510252688 16.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

83	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

84	Case No.:15/36/82-ALC4/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00740/AM10/	RLA File :03/94/040/00620/AM10/	Lic.No/Date:0310545949 17.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

85	Case No.:17/36/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00742/AM10/	RLA File :03/95/040/00512/AM10/	Lic.No/Date:0310546022 17.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

86	Case No.:18/36/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00743/AM10/	RLA File :03/95/040/00441/AM10/	Lic.No/Date:0310546039 17.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

87	Case No.:61/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01124/AM10/	RLA File :03/94/040/00605/AM10/	Lic.No/Date:0310546153 17.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

88	Case No.:62/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01125/AM10/	RLA File :03/94/040/00698/AM10/	Lic.No/Date:0310546317 18.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

89	Case No.:60/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01123/AM10/	RLA File :03/94/040/00715/AM10/	Lic.No/Date:0310546752 20.11.2009	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per SION A-1945 with 1% wastage. RA concerned may take further necessary action as per above decision of NC.			

90	Case No.:47/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01110/AM10/	RLA File :03/94/040/00599/AM10/	Lic.No/Date:0310547381 25.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

91	Case No.:45/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01108/AM10/	RLA File :03/94/040/00637/AM10/	Lic.No/Date:0310547805 26.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

92	Case No.:50/48/82-ALC4/2009	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01113/AM10/	RLA File :03/95/040/00551/AM10/	Lic.No/Date:0310548313	

30.11.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.50 kg
Artesunate	1 kg.	1.	Artemisinin	0.9259 kg.
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:66/48/82-ALC4/2009

Party Name:CIPLA LIMITED

Meet No/Date:48/82-ALC4/2009
23.02.2010Status:Case
Approved

HQ File :01/82/050/01129/AM10/

RLA File :03/94/040/00702/AM10/

Lic.No/Date:0310548853
03.12.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

93

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beclate Nasal Spray/Ciplametazon Nasal Spray (50 MCG/200 MD)	1 No.	1.	Beclomethasone Dipropionate	3700 gms
		2.	63 mcl Aerosol Vasve	As per packing policy
		3.	19 ml Aluminium Can	As per packing policy
		4.	Actuators with Dust Covers/Caps Fitting to 19 ml Aluminium Can	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

94

Case No.:67/48/82-ALC4/2009

Party Name:CIPLA LIMITED

Meet No/Date:48/82-ALC4/2009
23.02.2010Status:Case
Approved

HQ File :01/82/050/01130/AM10/

RLA File :03/94/040/00758/AM10/

Lic.No/Date:0310548949
03.12.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/153/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Telmisartan and Amlodipine Tablet 40/10 mg Each uncoated tablet contains: Telmisartan Granules 67.36 mg equivalent	10,60,000 Nos	1.	Telmisartan Granules	897.313 kg
		2.	Amlodipine Besilate	60.190 kg

	to Telmisartan 40 mg, Amlodipine USP 10 mg				
	Telmisartan and Amlodipine Tablet 80/10 mg Each uncoated tablet contains: Telmisartan Granules 134.72 mg equivalent to Telmisartan 80 mg, Amlodipine USP 10 mg	19,99,995 Nos.			
	Telmisartan and Amlodipine Tablet 40/5 mg Each uncoated tablet contains: Telmisartan Granules 67.36 mg equivalent to Telmisartan 40 mg, Amlodipine USP 5 mg	20,00,000 Nos.			
	Telmisartan and Amlodipine Tablet 80/5 mg Each uncoated tablet contains: Telmisartan Granules 134.72 mg equivalent to Telmisartan 80 mg, Amlodipine USP 5 mg	30,00,000 Nos.			
RA concerned may take further necessary action as per above decision of NC					

95

Case No.:71/48/82-ALC4/2009	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01134/AM10/	RLA File :03/94/040/00740/AM10/	Lic.No/Date:0310548862 03.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 24.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloracetamido-2-Chloro-5-Nitro Benzaphenone (Chloroacetamido compound)	1 Kg.	1.	2-Amino-5-Nitro 2-Chloro Benzophenone	0.820 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:38/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01101/AM10/	RLA File :03/94/040/00598/AM10/	Lic.No/Date:0310549279 04.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

97	Case No.:42/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01105/AM10/	RLA File :03/94/040/00597/AM10/	Lic.No/Date:0310549287 04.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

98	Case No.:43/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01106/AM10/	RLA File :03/94/040/00596/AM10/	Lic.No/Date:0310549266 04.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

99	Case No.:48/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01111/AM10/	RLA File :03/94/040/00476/AM10/	Lic.No/Date:0310549284 04.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

100	Case No.:41/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01104/AM10/	RLA File :03/94/040/00531/AM10/	Lic.No/Date:0310549545 07.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

101	Case No.:49/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01112/AM10/	RLA File :03/94/040/00501/AM10/	Lic.No/Date:0310549541 07.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

102	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

103	Case No.:1/40/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00816/AM10/	RLA File :52/24/040/00023/AM10/	Lic.No/Date:5210029109 15.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

104	Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

105	Case No.:11/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/00826/AM10/	RLA File :05/24/040/00406/AM10/	Lic.No/Date:0510254670 16.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imipenem/Imipenem Crude	1 Kg.	1.	(3R,4R)-4-Acetoxy-3(R)-(Tert-Butyldimethylsilyloxy)-Ethyl-2-Azetidinone	6.52 kg
		2	4 Dimethyl Aminopyridine	0.04 kg
		3.	Acetone	15.86 kg
		4.	Acetonitrile	1.11 kg
		5.	Cyclohexane	20.55 kg
		6.	Cysteamine Hydrochloride	1.12 kg
		7.	Diphenyl Chlorophosphate	3.53 kg
		8.	Formic Acid	4.56 kg
		9.	Isopropyl Alcohol	0.73 kg
		10.	Methane Sulfonic Acid	1.11 kg
		11.	Methanol	1.98 kg
		12.	Methylene Acetoacetate	3.26 kg
		13.	Methylene Chloride	20.62 kg
		14.	N,N-Diisopropyl Ethylamine	5.08 kg
		15.	N-Methyl Morholine	0.57 kg

	16.	Palladium	0.0125 kg
	17.	P-Nitrobenzyl Alcohol	4.29 kg
	18.	Poly(4-Vinyl Pyridine) Cross Linked with 2% Divinyl Benzene	0.85 kg
	19.	Rhodium Octanoate (Dimer)	0.010 kg
	20.	Tetrahydrofuran	4.00 kg
	21.	Toluene	3.65 kg
	22.	Triethylamine	4.60 kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:13/40/82-ALC4/2009		Party Name:ANUH PHARMA LTD.		Meet No/Date:48/82-ALC4/2009 23.02.2010		Status:Case Approved	
	HQ File :01/82/050/00828/AM10/		RLA File :03/94/040/00545/AM10/		Lic.No/Date:0310551165 16.12.2009			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and 11/82 meeting held on 20.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Erythromycin Propionate		1 Kg.	1.	Erythromycin Thiocyanate		0.900 KGA	
RA concerned may take further necessary action as per above decision of NC.								

107	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of MSME.			

108	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

109	Case No.:57/48/82-ALC4/2009		Party Name:CIPLA LIMITED		Meet No/Date:48/82-ALC4/2009 23.02.2010		Status:Case Approved
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HQ File :01/82/050/01120/AM10/	RLA File :03/94/040/00792/AM10/	Lic.No/Date:0310551139 16.12.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/223/2009-PI-(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
Stavudine Capsule 15 mg [Stavudine = 15.3 mg/Capsule]	1 No.	1.	5-Methyl Uridine 2.597 kg/kg of Stavudine
Stavudine Capsule 20 mg [Stavudine = 20.4 mg/Capsule]	1 No.	2.	N-Methyl Morpholine 1.23 kg/kg of Stavudine
Stavudine Capsule 30 mg [Stavudine = 30.6 mg/Capsule]	1 No.	3.	Methane Sulfonyl 2.40 kg/kg of Stavudine
Stavudine Capsule 40 mg [Stavudine = 40.8 mg/Capsule]	1 No.	4.	Dimethyl Formamide 12.74 kg/kg of Stavudine
RA concerned may take further necessary action as per above decision of NC.			

110	Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

111	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

112	Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

113	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE	Meet No/Date:48/82-ALC4/2009	Status:Case
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	LIMITED	23.02.2010	Deferred
HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

114

Case No.:72/48/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01135/AM10/	RLA File :03/94/040/00796/AM10/	Lic.No/Date:0310551321 17.12.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 22.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minium	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:34/48/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01097/AM10/	RLA File :03/95/040/00617/AM10/	Lic.No/Date:0310551871 21.12.2009	Defer Date:23.03.2010
	Decision :Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, the case was deferred for 23.03.2010.			

116	Case No.:56/48/82-ALC4/2009	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01119/AM10/	RLA File :34/24/040/00153/AM10/	Lic.No/Date:3410025954 22.12.2009	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 37/82 meeting held on 09.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
5-Bromo Phthalide	1 Kg.	1.	Hydrobromic Acid 48%	5.00 kg
		2.	5-Amino Phthalide	0.87 kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:55/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01118/AM10/	RLA File :03/94/040/00828/AM10/	Lic.No/Date:0310552727 29.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2009-PI-(Norms) dated 11.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Fipronil 9.7% w/v 3x0.67 ml	1 ml	1.	Fipronil
	Fipronil 9.7% w/v 3x1.34 ml	1 ml	1.	Fipronil
	Fipronil Spray 0.25% w/v 100 ml	100 ml	1.	Fipronil
	Fipronil Spray 0.25% w/v, 250 ml	250 ml	1.	Fipronil
	RLA may calculate the quantity of different packs of Fipronil 8.7% w/v on pro-rata basis.			
	RA concerned may take further necessary action as per above decision of NC.			

118	Case No.:59/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01122/AM10/	RLA File :03/94/040/00837/AM10/	Lic.No/Date:0310553012 30.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

119	Case No.:37/48/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01100/AM10/	RLA File :03/94/040/00811/AM10/	Lic.No/Date:0310553930 06.01.2010	
	Decision : Committee considered case as per agenda and in light of comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Dimethyl Amino Pyridine	0.09 kg
		2.	N,N-Dimethyl Formamide	1.52 kg
		3.	S(+) 4-Phenyl-2-Oxazolidinone	0.93 kg
		4.	Borane Dimethyl Sulfide	0.424 kg
		5.	(R)-2-Methyl-CBS-Oxazaborolidine (1 M Solution in Toluene)	0.057 kg
		6.	N,O-Bis (Trimethylsilyl) Acetamide	1.07 kg
		7.	Tetrahydrofuran	0.074 kg

RA concerned may take further necessary action as per above decision of NC.

120	Case No.:53/48/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01116/AM10/	RLA File :03/95/040/00592/AM10/	Lic.No/Date:0310554251 07.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:68/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01131/AM10/	RLA File :03/94/040/00861/AM10/	Lic.No/Date:0310554274 07.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/153/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Telmisartan and Amlodipine Tablet 40/10 mg Each uncoated tablet contains: Telmisartan Granules 67.36 mg equivalent to Telmisartan 40 mg, Amlodipine USP 10 mg	10,00,000 Nos	1.	Telmisartan Granules	1477.2005 kg
		2.	Amlodipine Besilate	93.371 kg
Telmisartan and Amlodipine Tablet 80/10 mg Each uncoated tablet contains: Telmisartan Granules 134.72 mg equivalent to Telmisartan 80 mg, Amlodipine USP 10 mg	30,00,000 Nos.			
Telmisartan and Amlodipine Tablet 40/5	40,00,000			

	mg Each uncoated tablet contains: Telmisartan Granules 67.36 mg equivalent to Telmisartan 40 mg, Amlodipine USP 5 mg	Nos.			
	Telmisartan and Amlodipine Tablet 80/5 mg Each uncoated tablet contains: Telmisartan Granules 134.72 mg equivalent to Telmisartan 80 mg, Amlodipine USP 5 mg	52,50,000 Nos.			
RA concerned may take further necessary action as per above decision of NC					

122	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

123	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

124	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

125	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

126	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2009	Status:Case
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			23.02.2010	Deferred
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.				

127	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of DC(MSME).			

128	Case No.:16/48/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01079/AM10/	RLA File :03/94/040/00926/AM10/	Lic.No/Date:0310556732 22.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

129	Case No.:1/48/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01064/AM10/	RLA File :03/95/040/00722/AM10/	Lic.No/Date:0310558310 03.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

130	Case No.:2/48/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01065/AM10/	RLA File :31/24/040/00408/AM08/	Lic.No/Date:3110041801 03.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

131	Case No.:6/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01069/AM10/	RLA File :05/24/040/00445/AM10/	Lic.No/Date:0510257659 03.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

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132	Case No.:7/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01070/AM10/	RLA File :05/24/040/00407/AM10/	Lic.No/Date:0510257661 03.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:10/48/82-ALC4/2009	Party Name:ANUH PHARMA LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01073/AM10/	RLA File :03/94/040/00877/AM10/	Lic.No/Date:0310558690 04.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/171/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Stearate Granulated Direct Compressible for Tablet (86% w/w)	1 Kg.	1.	Erythromycin Thiocyanate	0.5385 KGA
RA concerned may take further necessary action as per above decision of NC.				

134	Case No.:13/48/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01076/AM10/	RLA File :34/24/040/00195/AM10/	Lic.No/Date:3410026274 04.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

135	Case No.:4/48/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01067/AM10/	RLA File :31/24/040/00218/AM10/	Lic.No/Date:3110041820 04.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

136	Case No.:5/48/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01068/AM10/	RLA File :03/94/040/00927/AM10/	Lic.No/Date:0310558485 04.02.2010	Defer Date:23.03.2010

Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.

137	Case No.:8/48/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01071/AM10/	RLA File :03/94/040/00963/AM10/	Lic.No/Date:0310558552 04.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				

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Case No.:9/48/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01072/AM10/	RLA File :05/24/040/00468/AM10/	Lic.No/Date:0510257765 04.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:11/48/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01074/AM10/	RLA File :03/94/040/00889/AM10/	Lic.No/Date:0310558811 05.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.				

140	Case No.:12/48/82-ALC4/2009	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
	HQ File :01/82/050/01075/AM10/	RLA File :34/24/040/00193/AM10/	Lic.No/Date:3410026297 05.02.2010	
Decision : Committee considered case as per agenda and observed that Export Cell vide their U.O. 01/91/110/40/AM10/Export Cell dated 03.07.2009 has confirmed that the export product "Di Methyl Amino Propyl Chloride Hydrochloride" does not fall under the Scomet list. They had also furnished the copy of letter dated				

23.06.2009 received from Cabinet Secretariate wherein it has been mentioned that the above said export product does not fall under the Scomet.

In view of above and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/135/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Methyl Amino Propyl Chloride Hcl 65% Sodium in water	1 Kg.	1.	1-Bromo-3-Chloro Propane	0.684 kg

RA concerned may take further necessary action as per above decision of NC.

141	Case No.:14/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM10/	RLA File :05/23/040/00153/AM10/	Lic.No/Date:0510257903 05.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.				

142	Case No.:15/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01078/AM10/	RLA File :05/23/040/00165/AM10/	Lic.No/Date:0510257905 05.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.				

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Case No.:3/48/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved	
HQ File :01/82/050/01066/AM10/	RLA File :09/24/040/00457/AM10/	Lic.No/Date:0910040840 05.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 23.09.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 Kg	1.	(S)+2-Amino Butyramide Hcl	1.327 kg
RA concerned may take further necessary action as per above decision of NC.				

144	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
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HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
145 HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
146 HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
147 HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:21/48/82-ALC4/2009	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
HQ File :01/82/050/01084/AM10/	RLA File :09/24/040/00426/AM10/	Lic.No/Date:0910040863 08.02.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 22.07.2008 and 38/10 meeting held on 15.12.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 20950 kgs.]	1 Kg.	1.	Lithium Metal	0.300 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:22/48/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01085/AM10/	RLA File :03/95/040/00724/AM10/	Lic.No/Date:0310559152 09.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

150	Case No.:23/48/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01086/AM10/	RLA File :07/24/040/00418/AM10/	Lic.No/Date:0710069899 09.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

151	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

152	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

153	Case No.:26/48/82-ALC4/2009		Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:48/82-ALC4/2009 23.02.2010		Status:Case Approved	
	HQ File :01/82/050/01089/AM10/		RLA File :03/95/040/00732/AM10/		Lic.No/Date:0310559394 10.02.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			

Diprosone Lotion 30 ml	30 ml pack	1.	Betamethasone BP	17.24 mg/30 ml pack
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RA concerned may take further necessary action as per above decision of NC.

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Case No.:27/48/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
HQ File :01/82/050/01090/AM10/	RLA File :03/95/040/00728/AM10/		Lic.No/Date:0310559399 10.02.2010	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v)	1 No.	1.	Betamethasone Base BP	16.816 mg/30 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

155	Case No.:28/48/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01091/AM10/	RLA File :03/95/040/00739/AM10/	Lic.No/Date:0310559500 10.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of C&PC.			

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Case No.:29/48/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Approved
HQ File :01/82/050/01092/AM10/	RLA File :09/24/040/00469/AM10/	Lic.No/Date:0910040882 10.02.2010	

Decision : Committee considered case as per agenda in light of its earlier decision taken in its 3/82 meeting held on 15.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Labetalol Hydro Chloride	1kg.	1.	3-Amino-1-Phenyl Butane/1-Methyl-3-Phenyl Propylamine	2.70 kg
		2.	5-(bromocetyl) salicylamide	2.48 kg
		3.	Sodium borohydride	0.20 kg
		4.	Methanol	6.00 kg

RA concerned may take further necessary action as per above decision of Norms committee.

157	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

158	Case No.:31/48/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:48/82-ALC4/2009 23.02.2010	Status:Case Deferred
	HQ File :01/82/050/01094/AM10/	RLA File :03/95/040/00747/AM10/	Lic.No/Date:0310559872 11.02.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			